

COURT-1
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA NO. 548 OF 2017 IN DFR (RP) NO. 1992 OF 2017
IN APPEAL NO. 250 OF 2015

Dated: 19th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Jaigad Power Transco Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Mr. Aman Anand
Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No. 548 of 2017
(Appl. for condonation of delay)

There is 10 days' delay in filing this review petition. In this application, the Petitioner/Appellant has prayed that delay may be condoned.

The Respondent has been served. Mr. Buddy A. Ranganadhan appears on behalf of the Respondent.

We have heard learned counsel for the Petitioner and perused the explanation offered for the delay in filing the review petition. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the review petition and list it on **12.10.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson